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No. 10] HYDERABAD, MONDAY, MAY 9, 2016.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 5th May, 2016 and the said assent is hereby first published on the 9th May, 2016 in the Telangana Gazette for general information.

ACT No. 10 OF 2016

**AN ACT FURTHER TO AMEND THE TELANGANA
VALUE ADDED TAX ACT, 2005.**

Be it enacted by the Legislature of the State of Telangana in the Sixty- Seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the “**TELANGANA
VALUE ADDED TAX (Second Amendment) Act, 2016.**”

Short title
and
commence-
ment.

(2) It shall come into force with immediate effect.

A. 24 (DA)

[1]

Amend-
ment of
section 22,
Act 5 of
2005.

2. In the Telangana Value Added Tax Act, 2005 in section 22,

(i) after sub-section (3-D), the following sub-section shall be inserted, namely,-

“(3-E) In every lease transaction, that is liable to tax under sub-section (8) and sub-section (8-B) of Section 4 of the Act, the person who is a transferee or lessee and who is responsible for making payment towards lease amount to a person, who is a transferor or lessor in pursuance of lease contract shall deduct tax on the lease consideration due thereon at the rate specified in sub-section (8) or as the case may be, sub-section (8-B) of section 4 of the Act and shall remit the tax so collected to the State Government on the immediate next working day from the date of collection in the manner as may be prescribed.”;

(ii) in sub-section (4), after the expression “or sub-section (3-D)” the expression “or sub-section (3-E)”, shall be inserted.

A. SANTHOSH REDDY,

Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.